

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

**Service Tax Appeal No.662 of 2010**

(Arising out of OIA-275/2010/STC/MM/COMMR-A-/AHD dated 01/09/2010 passed by  
Commissioner of Central Excise-AHMEDABAD)

**S K Enterprise**

Shree Raghuvir Estate,  
N.H. No. 8, Aslaid,  
AHMEDABAD, GUJARAT

**.....Appellant**

*VERSUS*

**C.S.T.-Service Tax – Ahmedabad**

7 Th Floor, Central Excise Bhawan, Nr. Polytechnic  
CENTRAL EXCISE BHAVAN, AMBAWADI,  
AHMEDABAD, GUJARAT-380015

**.....Respondent**

**APPEARANCE:**

None Appeared for the Appellant

Shri Rakesh Kumar Bhashkar ,Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

**Final Order No. A/ 11969 /2021**

DATE OF HEARING/ DECISION : 10.06.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**